

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 52(ND)16
CA. NO.

CORAM:



PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016**

NAME OF THE COMPANY: M/s. Mr. Pankaj Arora & Ors. V/s. M/s. International Institute
of Finance Markets Ltd. & ors.

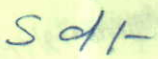
SECTION OF THE COMPANIES ACT: 397/398

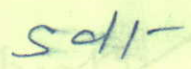
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Vikender Ganda, Sr. Adv.		Petitioner	
2.	Mr. S.K. Girei, Adv.			
3.	Mr. Tarun Mehta, Adv.			
4.	Ms Shelly Khanna, Adv.			
5.	Mr. ARUN KATHPALIA	Sr. Adv.	Respondents	
6.	Rishi Sood	Adv.		
7.	Adhirath	Adv.		

ORDER

Learned counsel for the parties are present. Arguments in the application for discovery have been heard in part. List for orders on the next date of hearing. In the meantime, learned counsel for the petitioner shall be at liberty to file the rejoinder for reply, if any, filed by the respondents in the main C.P. within the period stipulated in the earlier order of this Tribunal.

List on 07.11.2016


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)